GOVERNMENT OF INDIA MINISTRY OF FISHERIES, ANIMAL HUSBANDRY & DAIRYING DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING LOK SABHA UNSTARRED QUESTION NO. 4524 TO BE ANSWERED ON 28TH MARCH, 2023

VETERINARY COLLEGES RESEARCH INSTITUTES

4524. SHRI SUDHEER GUPTA: SHRI PRATAPRAO JADHDAV:

Will the Minister of MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND AIRYING मत्स्यपालन, पशुपालन और डेयरी मंत्री be pleased to state:

(a) whether Government has framed/proposes to frame fresh rules in view of growing concerns regarding experiments conducted on animals housed in medical collages, pharmacy colleges, veterinary colleges, research institutes etc;

(b) if so, the details thereof and the time by which these fresh rules are likely to be applicable;

(c) whether the Government also proposes to empower the Committee for the Purpose of Central and Supervision of Experiments on Animals (CPCSEA), 2023 to prevent cruelty on animals used in experiments in various medical colleges and institutes and if so, the details thereof;

(d) whether the Government is aware that such an amendment or framing fresh rules will hamper the medical and trial procedure in medical colleges and institutes leading to less expertise among emerging medical professionals; and

(e) if so, the details thereof and the details of steps taken to overcome this problem?

ANSWER

THE MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA)

(a) & (b) The Committee for Control and Supervision of Experiments on Animals (CCSEA) is a statutory body, constituted under Section 15(1) of Prevention of Cruelty to Animals (PCA) Act, 1960, with the mandate to take all such measures as may be necessary to ensure that the animals are not subjected to unnecessary pains or suffering before, during or after performance of experiments on them. The Committee has formulated the "Experiments on Animals (Control and Supervision) Rules, 1968" (amended in 1996) and the "Breeding and Experiments on Animals (Control & Supervision) Rules, 1998" (amended in 2001 & 2006) to regulate the experimentation on animals. Under the provisions of the above rules, establishments including the medical colleges, pharmacy colleges, research institutes of veterinary

colleges etc., which are engaged in Bio-medical research, breeding and trading of laboratory animals are required to get them registered with CCSEA and get the research projects approved by Institutional Animal Ethics Committee (IAEC) or CCSEA before commencing experiments on animals. No new Rules are being proposed.

(c) As per the Section 17 of the Prevention of Cruelty to Animal Act, 1960, it shall be the duty of the committee to take all such measures as may be necessary to ensure that animals are not subject to unnecessary pain or sufferings before, during or after the performance of experiments on them. The Committee for Control and Supervision of Experiments on animals (CCSEA) works as per the duties and powers allocated under the Section 17 of the Prevention of Cruelty to Animal Act, 1960.

(d) & (e) These Rules are in place since long and the existing stakeholders including the medical institutions are following those rules for conducting animal experimentation.
